

**FIR No. 524/19
Case No. 9657/19
PS RG**

Hearing through VC

10.08.2020

Present : Ld. APP for the state.

None for accused.

It is informed by Reader/ Ahlmad that UTPs are not being produced on account of COVID-19 outbreak and they are being remanded from jail itself.

In view of the restricted functioning of the court, matter stands adjourned for purpose fixed.

Be put up on 27.11.2020.

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(Deepak Kumar-I)
MM (West)/THC/Delhi
10.08.2020

**FIR No.120/19
Case No. 9663/19
PS RG**

Hearing through VC

10.08.2020

Present : Ld. APP for the state.

None for accused.

In view of the restricted functioning of the court, matter stands adjourned for purpose fixed.

Previous order be complied with afresh for next date.

Be put up on 10.03.2021.

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(Deepak Kumar-I)
MM (West)/THC/Delhi
10.08.2020

**FIR No. 604/19
Case No.425/2020
PS RG**

Hearing through VC

10.08.2020

Present : Ld. APP for the state.

None for accused.

This is Sessions Trial Case.

In view of the restricted functioning of the court, matter stands adjourned for today.

Previous order be complied with afresh for next date.

Be put up on 28.09.2020.

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(Deepak Kumar-I)
MM (West)/THC/Delhi
10.08.2020

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**FIR No. 521/17
Case No.3901/19
PS RG**

Hearing through VC

10.08.2020

Present : Ld. APP for the state.

Accused Kanchan Kumar Bhagat is reported to have already expired.

Accused Jiten Tudu is is already P.O.

In view of the restricted functioning of the court, matter stands adjourned for further proceedings as per law.

Be put up on 10.03.2021.

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(Deepak Kumar-I)
MM (West)/THC/Delhi
10.08.2020

**FIR No. 220/19
Case No. 8326/19
PS RG**

Hearing through VC

10.08.2020

Present : Ld. APP for the state.

None for accused.

In view of the restricted functioning of the court, matter stands adjourned for purpose fixed.

Previous order be complied with afresh for next date.

Be put up on 10.03.2021.

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(Deepak Kumar-I)
MM (West)/THC/Delhi
10.08.2020

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**FIR No. 247/08
Case No. 64849/16
PS RG**

Hearing through VC

10.08.2020

Present : Ld. APP for the state.

None for accused.

In view of the restricted functioning of the court, matter stands adjourned for purpose fixed.

Be put up for purpose fixed i.e. PE on 15.12.2020.

DEEPAK KUMAR
(Deepak Kumar-I)
MM (West)/THC/Delhi
10.08.2020

**FIR No. 651/18
Case No. 18/2020
PS RG**

Hearing through VC

10.08.2020

Present : Ld. APP for the state.

None for accused persons.

In view of the restricted functioning of the court, matter stands adjourned for purpose fixed.

Be put up on 10.03.2021.

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Date: 2020.08.10
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(Deepak Kumar-I)
MM (West)/THC/Delhi
10.08.2020

**FIR No. 333/19
Case No. 7800/19
PS RG**

Hearing through VC

10.08.2020

Present : Ld. APP for the state.

None for accused.

In view of the restricted functioning of the court, matter stands adjourned for purpose fixed.

Be put up for PE on 10.03.2021.

DEEPAK KUMAR

(Deepak Kumar-I)
MM (West)/THC/Delhi
10.08.2020

**FIR No. 435/16
Case No. 74482/16
PS RG**

Hearing through VC

10.08.2020

Present : Ld. APP for the state.

None for accused.

In view of the restricted functioning of the court, matter stands adjourned for purpose fixed.

Be put up for purpose fixed i.e. PE on 10.03.2021.

DEEPAK KUMAR
(Deepak Kumar-I)
MM (West)/THC/Delhi
10.08.2020

**FIR No. 397/14
Case No. 6337/17
PS RG**

Hearing through VC

10.08.2020

Present : Ld. APP for the state.

None for accused persons.

In view of the restricted functioning of the court, matter stands adjourned for purpose fixed.

Previous order be complied with afresh for next date.

Be put up on 11.01.2021.

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(Deepak Kumar-I)
MM (West)/THC/Delhi
10.08.2020

CC No. 7367/16
PS RG

Hearing through VC

10.08.2020

Present : None.

In view of the restricted functioning of the court, matter stands adjourned for purpose fixed.

Be put up on pre-charge evidence on 15.12.2020.

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(Deepak Kumar-I)
MM (West)/THC/Delhi
10.08.2020

CC No. 11380/16
PS RG

Hearing through VC

10.08.2020

Present : None for complainant as well as accused persons.

In view of the restricted functioning of the court, matter stands adjourned for purpose fixed.

Be put up for Pre-charge evidence on 11.11.2020.

DEEPAK KUMAR
(Deepak Kumar-I)
MM (West)/THC/Delhi
10.08.2020

**FIR No. 448/17
Case No.1566/18
PS RG**

Hearing through VC

10.08.2020

Present : Ld. APP for the state.

Accused in person.

Matter is at the stage of arguments on the point of charge.
However, accused seeks adjournment on the ground that his counsel is
not available.

In view of the above submissions and considering the
interest of justice, matter stands adjourned for today.

Be put up for purpose fixed on 21.01.2021.

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Date: 2020.08.10 10:48:48 +05'30'
**(Deepak Kumar-I)
MM (West)/THC/Delhi
10.08.2020**

**FIR No. 223/2020
PS RG**

Hearing through VC

10.08.2020

Present : Ld. APP for the state.

Accused in person.

IO ASI Subhash.

Reader, Ahlmad, Naib Court and both the stenographer.

All the above joined through Video Conferencing.

Accused has been identified by the IO ASI Subhash.

On inquiry, accused submits that he has already been supplied with the copy of charge-sheet which is legible and complete in all respect.

Accused was informed that he is entitled to be represented by his counsel, however, accused submits that he is not willing to engage a counsel for himself and as such the matter be proceeded further as per law.

Submissions heard. Record perused.

Separate notice framed against the accused to which he pleaded not guilty and claimed trial.

Accused can put his signature on the charge as and when the court resumes its physical hearing in the matter.

Be put up for PE on 04.12.2020.

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(Deepak Kumar-I)
MM (West)/THC/Delhi
10.08.2020

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FIR No.543/19
Case No.
PS RG

Hearing through VC

10.08.2020

Present : Ld. APP for the state.

Accused in person.

IO HC Noor Singh.

Reader, Ahlmad, Naib Court and both the stenographer.

All the above joined through Video Conferencing.

Accused has been identified by the IO HC Noor Singh.

On inquiry, accused submits that he has already been supplied with the copy of charge-sheet which is legible and complete in all respect.

Accused was informed that he is entitled to be represented by his counsel, however, accused submits that he is not willing to engage a counsel for himself and as such the matter be proceeded further as per law.

Submissions heard. Record perused.

Separate notice framed against the accused to which he pleaded not guilty and claimed trial.

Accused can put his signature on the charge as and when the court resumes its physical hearing in the matter.

Be put up for PE on

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(Deepak Kumar-I)
MM (West)/THC/Delhi
10.08.2020

**FIR No. 462/13
Case No. 65889/16
PS RG**

Hearing through VC

10.08.2020

Present : Ld. APP for the state.

None for accused.

In view of the restricted functioning of the court, matter stands adjourned for purpose fixed.

Be put up for PE on 18.11.2020.

DEEPAK KUMAR
(Deepak Kumar-I)
MM (West)/THC/Delhi
10.08.2020

**FIR No. 281/12
Case No. 66470/16
PS RG**

Hearing through VC

10.08.2020

Present : Ld. APP for the state.

None for accused persons.

In view of the restricted functioning of the court, matter stands adjourned for purpose fixed.

Be put up for RPE on 23.11.2020.

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(Deepak Kumar-I)
MM (West)/THC/Delhi
10.08.2020

**FIR No. 556/18
PS RG**

Hearing through VC

10.08.2020

Present : Ld. APP for the state.

Accused with counsel.

Reader, Ahlmad, Naib Court and both the stenographer.

All the above joined through Video Conferencing.

This is supplementary charge-sheet vide which FSL result has been filed.

Main charge-sheet is stated to be pending in the court of Sh.Lal Singh, ASJ for 21.08.2020.

Counsel for accused submits that he is yet to be supplied with the copy of supplementary charge-sheet.

Heard. In view of the submissions, let the digital copy of the supplementary charge-sheet be supplied to the accused.

Notice be also issued to the concerned IO through Naib for doing the needful.

Be put up for aforesaid purpose/SD/ Committal Proceedings on 18.08.2020.

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(Deepak Kumar-I)
MM (West)/THC/Delhi
10.08.2020

**FIR No. 582/20
PS RG**

Hearing through VC

10.08.2020

Present : Ld. APP for the state.

Accused in person.

IO ASI Kartar Singh.

Reader, Ahlmad, Naib Court and both the stenographer.

All the above joined through Video Conferencing.

Accused has been identified by the IO ASI Kartar Singh.

On inquiry, accused submits that he has already been supplied with the copy of charge-sheet which is legible and complete in all respect.

Accused was informed that he is entitled to be represented by his counsel, however, accused submits that he is not willing to engage a counsel for himself and as such the matter be proceeded further as per law.

Submissions heard. Record perused.

Separate notice framed against the accused to which he pleaded not guilty and claimed trial.

Accused can put his signature on the charge as and when the court resumes its physical hearing in the matter.

Be put up for PE on 08.12.2020.

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Date: 2020.08.10 12:40:00 +05'30'
(Deepak Kumar-I)
MM (West)/THC/Delhi
10.08.2020

**FIR No. 1886/15
Case No.1987/17
PS RG**

Hearing through VC

10.08.2020

Present : Ld. APP for the state.

None for accused.

Reader, Ahlmad, Naib Court and both the stenographer.

All the above joined through Video Conferencing.

Matter is at the stage of arguments on the point of charge.
However, none has appeared on behalf of the accused.

It has been informed by Reader/ Ahlmad that despite due intimation, none has appeared on behalf of the accused for hearing through VC.

In view of the above and considering the interest of justice, matter stands adjourned for today.

Be put up for purpose fixed on 28.01.2021.

DEEPAK KUMAR DEEPAK KUMAR
(Deepak Kumar-I)
MM (West)/THC/Delhi
10.08.2020

**FIR No. 294/19
Case No. 8303/19
PS RG**

Hearing through VC

10.08.2020

Present : Ld. APP for the state.

None for the accused.

Reader, Ahlmad, Naib Court and both the stenographer.

All the above joined through Video Conferencing.

It is informed by the Reader/ Ahlmad that despite efforts, none could be contacted on behalf of the accused persons.

In view of the above and considering the interest of justice, no adverse order is passed today against the accused persons.

Be put up for appearance of accused persons/ purpose fixed on 15.02.2021.

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Date: 2020.08.10 15:42:15
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(Deepak Kumar-I)
MM (West)/THC/Delhi
10.08.2020

**FIR No. 486/13
Case No. 75490/16
PS RG**

Hearing through VC

10.08.2020

Present : Ld. APP for the state.

None for accused.

In view of the restricted functioning of the court, matter stands adjourned for purpose fixed.

Be put up for PE on 10.03.2021.

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Date: 2020.08.10 15:57:22 +05'30'
(Deepak Kumar-I)
MM (West)/THC/Delhi
10.08.2020

FIR No. 154/20
PS RG

Hearing through VC

10.08.2020

Present : Ld. APP for the state.

Accused in person.

IO ASI Kartar Singh.

Reader, Ahlmad, Naib Court and both the stenographer.

All the above joined through Video Conferencing.

Accused has been identified by the IO ASI Kartar Singh.

On inquiry, accused submits that he has already been supplied with the copy of charge-sheet which is legible and complete in all respect.

Accused was informed that he is entitled to be represented by his counsel, however, accused submits that he is not willing to engage a counsel for himself and as such the matter be proceeded further as per law.

Submissions heard. Record perused.

Separate notice framed against the accused to which he pleaded not guilty and claimed trial.

Accused can put his signature on the charge as and when the court resumes its physical hearing in the matter.

Be put up for PE on 08.12.2020.

DEEPAK KUMAR Digitally signed by DEEPAK KUMAR
Date: 2020.08.10 14:45:19 +05'30'

(Deepak Kumar-I)
MM (West)/THC/Delhi
10.08.2020

**FIR No.1830/15
Case No.8570/18
PS RG**

Hearing through VC

10.08.2020

Present : Ld. APP for the state.

Accused in person.

Reader, Ahlmad, Naib Court and both the stenographer.

All the above joined through Video Conferencing.

Matter is at the stage of arguments on the point of charge.
However, accused seeks adjournment on the ground that his counsel is
not available.

Heard. In the interest of justice, one more opportunity is
given to accused for aforesaid purpose.

Be put up for purpose fixed on 19.02.2021.

DEEPAK KUMAR
(Deepak Kumar-I)
MM (West)/THC/Delhi
10.08.2020

**FIR No. 211/20
PS RG**

Hearing through VC

10.08.2020

Present : Ld. APP for the state.

Accused in person.

IO ASI Subhash.

Reader, Ahlmad, Naib Court and both the stenographer.

All the above joined through Video Conferencing.

Accused has been identified by the IO ASI Subhash.

On inquiry, accused submits that he has already been supplied with the copy of charge-sheet which is legible and complete in all respect.

Accused was informed that he is entitled to be represented by his counsel, however, accused submits that he is not willing to engage a counsel for himself and as such the matter be proceeded further as per law.

Submissions heard. Record perused.

Separate notice framed against the accused to which he pleaded not guilty and claimed trial.

Accused can put his signature on the charge as and when the court resumes its physical hearing in the matter.

Be put up for PE on 04.12.2020.

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(Deepak Kumar-I)
MM (West)/THC/Delhi
10.08.2020

**FIR No. 262/2020
PS RG**

Hearing through VC

10.08.2020

Present : Ld. APP for the state.

Accused in person.

IO ASI Subhash.

Reader, Ahlmad, Naib Court and both the stenographer.

All the above joined through Video Conferencing.

Accused has been identified by the IO ASI Subhash.

On inquiry, accused submits that he has already been supplied with the copy of charge-sheet which is legible and complete in all respect.

Accused was informed that he is entitled to be represented by his counsel, however, accused submits that he is not willing to engage a counsel for himself and as such the matter be proceeded further as per law.

Submissions heard. Record perused.

Separate notice framed against the accused to which he pleaded not guilty and claimed trial.

Accused can put his signature on the charge as and when the court resumes its physical hearing in the matter.

Be put up for PE on 04.12.2020.

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Date: 2020.08.10 10:51:10 +05'30'
(Deepak Kumar-I)
MM (West)/THC/Delhi
10.08.2020

**FIR No. 250/20
PS RG**

Hearing through VC

10.08.2020

Present : Ld. APP for the state.

Accused in person.

IO ASI Kartar Singh.

Reader, Ahlmad, Naib Court and both the stenographer.

All the above joined through Video Conferencing.

Accused has been identified by the IO ASI Kartar Singh.

On inquiry, accused submits that he has already been supplied with the copy of charge-sheet which is legible and complete in all respect.

Accused was informed that he is entitled to be represented by his counsel, however, accused submits that he is not willing to engage a counsel for himself and as such the matter be proceeded further as per law.

Submissions heard. Record perused.

Separate notice framed against the accused to which he pleaded not guilty and claimed trial.

Accused can put his signature on the charge as and when the court resumes its physical hearing in the matter.

Be put up for PE on 08.12.2020.

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(Deepak Kumar-I)
MM (West)/THC/Delhi
10.08.2020

**Case No. 1130/19
PS RG**

Hearing through VC

10.08.2020

Present : None for the complainant.

Reader, Ahlmad, Naib Court and both the stenographer.

All the above joined through Video Conferencing.

ATR has been filed by the IO.

It is informed by the Reader that despite due intimation counsel for complainant did not join the hearing through VC.

Considering the interest of justice, no adverse order is passed today. Matter stands adjourned for today.

Be put up for purpose fixed on 27.01.2021.

DEEPAK KUMAR
(Deepak Kumar-I)
MM (West)/THC/Delhi
10.08.2020

**FIR No.343/12
Case No. 2764/19
PS RG**

Hearing through VC

10.08.2020

Present : Ld. APP for the state.

None for accused persons.

In view of the restricted functioning of the court, matter stands adjourned for purpose fixed.

Previous order be complied with afresh for next date.

Be put up on 05.03.2021.

DEEPAK
KUMAR
(Deepak Kumar-I)
MM (West)/THC/Delhi
10.08.2020

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Date: 2020.08.10
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**FIR No. 6696/15
Case No.1327/19
PS RG**

Hearing through VC

10.08.2020

Present : Ld. APP for the state.

None for the accused.

Reader, Ahlmad, Naib Court and both the stenographer.

All the above joined through Video Conferencing.

It has been informed by Reader/ Ahlmad that despite due intimation, none has appeared on behalf of the accused for hearing through VC.

Considering the interest of justice, no adverse order is passed today. Matter stands adjourned for today.

Be put up for purpose fixed on 04.02.2021.

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Date: 2020.08.10 14:05:10 +05'30'
(Deepak Kumar-I)
MM (West)/THC/Delhi
10.08.2020

**FIR No. 238/14
Case No. 2604/18
PS RG**

Hearing through VC

10.08.2020

Present : Ld. APP for the state.

Sh. O.P. Gupta, counsel for accused Sarita Grover.

Accused Dilip Kumar Chabra.

Sh. Kulbhushan Mehta, counsel for accused Rajni Toppo.

None for accused Leela Gupta.

Reader, Ahlmad, Naib Court and both the stenographer.

All the above joined through Video Conferencing.

Matter is at the stage of consideration on the application for condonation of delay.

It is submitted by accused Dilip Kumar Chabra that he has already advanced the arguments on the aforesaid application, as such the same may be considered as concluded.

In the interest of justice, one more opportunity is given to rest of the accused persons for making submissions, if any on the application for condonation of delay.

Be put up on 11.12.2020 for purpose fixed.

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Date: 2020.08.10 10:41:11 +05'30'
**(Deepak Kumar-I)
MM (West)/THC/Delhi
10.08.2020**

**FIR No.879/15
Case No. 5829/17
PS RG**

Hearing through VC

10.08.2020

Present : Ld. APP for the state.

None for accused persons.

In view of the restricted functioning of the court, matter stands adjourned for appearance of accused persons/ FP as per law.

Previous order qua summoning of Process Server HC Jitender Kumar for recording of statement u/s 82 CrPC against the accused Lalu be complied afresh.

Previous order be complied with afresh for next date.

Be put up on 09.03.2021.

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(Deepak Kumar-I)
MM (West)/THC/Delhi
10.08.2020

**FIR No. 731/13
Case No. 73082/16
PS RG**

Hearing through VC

10.08.2020

Present : Ld. APP for the state.

Accused with counsel Sh. Pranay Abhishek.

Accused has been identified by his counsel.

Reader, Ahlmad, Naib Court and both the stenographer.

All the above joined through Video Conferencing.

It is submitted by the Ld. Counsel for accused that he is willing to advance the arguments on the point of charge today itself.

Submissions heard. Record perused.

There are prima facie enough materials on record to frame charge against the accused for offence u/s 33/38 Delhi Excise Act. Charge is accordingly framed against the accused to which he pleaded not guilty and claimed trial.

Accused can put his signature on the charge as and when the court resumes its physical hearing in the matter.

Be put up for PE on 18.02.2021.

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(Deepak Kumar-I)
MM (West)/THC/Delhi
10.08.2020

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CC No. 1576/17
PS RG

Hearing through VC

10.08.2020

Present : None.

In view of the restricted functioning of the court, matter stands adjourned for purpose already fixed i.e. appearance of complainant/ pre-summoning evidence.

Be put up on 27.02.2021.

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(Deepak Kumar-I)
MM (West)/THC/Delhi
10.08.2020

**FIR No. 764/18
Case No.9065/19
PS RG**

Hearing through VC

10.08.2020

Present : Ld. APP for the state.

Both accused in person.

Reader, Ahlmad, Naib Court and both the stenographer.

All the above joined through Video Conferencing.

Both the accused persons seek adjournment on the ground that their counsel is not available.

Heard. In view of the submissions and considering the interest of justice, matter stands adjourned for today.

Be put up for purpose fixed on 11.02.2021.

DEEPAK KUMAR 
(Deepak Kumar-I)
MM (West)/THC/Delhi
10.08.2020

**Case No.12058/18
PS RG**

Hearing through VC

10.08.2020

Present : Complainant with counsel Sh. A.P. Shah.

Reader, Ahlmad, Naib Court and both the stenographer.

All the above joined through Video Conferencing.

Heard. File Perused. An application u/s 156(3) CrP.C is also filed alongwith the complaint. SHO PS Rajouri Garden is directed to file an action Taken report stating the following:-

1. Whether any complaint has been made/received by the complainant in the police station.
2. If yes, whether any action has been taken on the said complaint.
3. Whether as a result of investigation or inquiry conducted by PS concerned, any cognizable offence has been made out against the accused person and whether any action has been taken by the police.
4. If yes, whether any FIR has been registered and status of investigation.
5. If no cognizable offence has been made out, whether the complainant has been informed accordingly.

Copy of the complaint alongwith the annexures be sent alongwith the Court notice.

Be put up on 04.12.2020.

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(Deepak Kumar-I)
MM (West)/THC/Delhi
10.08.2020

**FIR No. 95/17
Case No. 7855/17
PS RG**

Hearing through VC

10.08.2020

Present : Ld. APP for the state.

None for accused.

Reader, Ahlmad, Naib Court and both the stenographer.

All the above joined through Video Conferencing.

It is informed by Reader that the concerned counsel Sh.Rajeev was informed, however, he has expressed his inability to appear on behalf of the accused on the ground that he is not in contact with the accused.

Considering the interest of justice, matter stands adjourned for purpose fixed.

Be put up for purpose fixed on 13.01.2021.

DEEPAK KUMAR Digitally signed by DEEPAK KUMAR
DN: cn=DEEPAK KUMAR, o=PS RG
(Deepak Kumar-I)
MM (West)/THC/Delhi
10.08.2020

**FIR No. 486/19
Case No. 9656/19
PS RG**

Hearing through VC

10.08.2020

Present : Ld. APP for the state.

None for accused.

It is informed by Reader/ Ahlmad that UTPs are not being produced on account of COVID-19 outbreak and they are being remanded from jail itself.

In view of the restricted functioning of the court, matter stands adjourned for purpose fixed.

Be put up for purpose fixed on 10.11.2020.

DEEPAK KUMAR
DEEPAK KUMAR
(Deepak Kumar-I)
MM (West)/THC/Delhi
10.08.2020

**FIR No. 334/20
PS RG**

Hearing through VC

10.08.2020

Present : Ld. APP for the state.

Accused in person.

IO ASI Kartar Singh.

Reader, Ahlmad, Naib Court and both the stenographer.

All the above joined through Video Conferencing.

Accused has been identified by the IO ASI Kartar Singh.

On inquiry, accused submits that he has already been supplied with the copy of charge-sheet which is legible and complete in all respect.

Accused was informed that he is entitled to be represented by his counsel, however, accused submits that he is not willing to engage a counsel for himself and as such the matter be proceeded further as per law.

Submissions heard. Record perused.

Separate notice framed against the accused to which he pleaded not guilty and claimed trial.

Accused can put his signature on the charge as and when the court resumes its physical hearing in the matter.

Be put up for PE on 08.12.2020.

DEEPAK
KUMAR
(Deepak Kumar-I)
MM (West)/THC/Delhi
10.08.2020

Digitally signed by DEEPAK
KUMAR
Date: 2020.08.10 15:48:29
+05'30'

**FIR No. 486/19
Case No. 9656/19
PS RG**

Hearing through VC

10.08.2020

Present : Ld. APP for the state.

None for accused.

It is informed by Reader/ Ahlmad that UTPs are not being produced on account of COVID-19 outbreak and they are being remanded from jail itself.

In view of the restricted functioning of the court, matter stands adjourned for purpose fixed.

Be put up for purpose fixed on 10.11.2020.

DEEPAK KUMAR
DEEPAK KUMAR
(Deepak Kumar-I)
MM (West)/THC/Delhi
10.08.2020

**FIR No. 334/20
PS RG**

Hearing through VC

10.08.2020

Present : Ld. APP for the state.

Accused in person.

IO ASI Kartar Singh.

Reader, Ahlmad, Naib Court and both the stenographer.

All the above joined through Video Conferencing.

Accused has been identified by the IO ASI Kartar Singh.

On inquiry, accused submits that he has already been supplied with the copy of charge-sheet which is legible and complete in all respect.

Accused was informed that he is entitled to be represented by his counsel, however, accused submits that he is not willing to engage a counsel for himself and as such the matter be proceeded further as per law.

Submissions heard. Record perused.

Separate notice framed against the accused to which he pleaded not guilty and claimed trial.

Accused can put his signature on the charge as and when the court resumes its physical hearing in the matter.

Be put up for PE on 08.12.2020.

DEEPAK
KUMAR
(Deepak Kumar-I)
MM (West)/THC/Delhi
10.08.2020

Digitally signed by DEEPAK
KUMAR
Date: 2020.08.10 15:48:29
+05'30'

CC No. 1576/17
PS RG

Hearing through VC

10.08.2020

Present : None.

In view of the restricted functioning of the court, matter stands adjourned for purpose already fixed i.e. appearance of complainant/ pre-summoning evidence.

Be put up on 27.02.2021.

DEEPAK
KUMAR

Digitally signed by DEEPAK
KUMAR
Date: 2020.08.10 15:35:45
+05'30'

(Deepak Kumar-I)
MM (West)/THC/Delhi
10.08.2020

FIR No.223/20
PS : Rajouri Garden
u/s 188 IPC

NOTICE U/S 251 Cr.P.C

I, Deepak Kumar-I, Metropolitan Magistrate, Delhi, do hereby serve you Rajat Kumar S/o Sh.Ashok Kumar with the following notice:

It is alleged against you that on 26.03.2020 at about 05.30 pm at near Subhash Nagar Mod Picket, Najafgarh Road within the jurisdiction of P.S. Rajouri Garden, you were found roaming on your motorcycle in lockdown COVID-19 which is in violation of the orders issued by Assistant Commissioner of Police, dated 24.03.2020 with effect from 22.03.2020 to 31.03.2020 in under the powers conferred to him vide notification No. U-11036/3/1978(i) UTL dated 01.07.1978 thereby you thus committed an offence punishable U/s 188 IPC and within my cognizance.

DEEPAK KUMAR Digitally signed by DEEPAK KUMAR
Date: 2020.08.10 14:28:17
+05'30'

(Deepak Kumar-I)
MM (West)-02/THC/Delhi
10.08.2020

The abovesaid notice is read over and explained to the accused in Hindi and who is questioned as under:

Q. Have you understood the notice?
A. Yes.

Q. Do you plead guilty or have any defence to make.
A. I do not plead guilty and claim trial.

RO & AC

DEEPAK KUMAR Digitally signed by DEEPAK KUMAR
Date: 2020.08.10 14:28:17
+05'30'

(Deepak Kumar-I)
MM (West)-02/THC/Delhi
10.08.2020

FIR No.223/20
PS : Rajouri Garden
u/s 188 IPC

NOTICE U/S 251 Cr.P.C

I, Deepak Kumar-I, Metropolitan Magistrate, Delhi, do hereby serve you Rajat Kumar S/o Sh.Ashok Kumar with the following notice:

It is alleged against you that on 26.03.2020 at about 05.30 pm at near Subhash Nagar Mod Picket, Najafgarh Road within the jurisdiction of P.S. Rajouri Garden, you were found roaming on your motorcycle in lockdown COVID-19 which is in violation of the orders issued by Assistant Commissioner of Police, dated 24.03.2020 with effect from 22.03.2020 to 31.03.2020 in under the powers conferred to him vide notification No. U-11036/3/1978(i) UTL dated 01.07.1978 thereby you thus committed an offence punishable U/s 188 IPC and within my cognizance.

DEEPAK
KUMAR

Digitally signed by DEEPAK
KUMAR
Date: 2020.08.10 14:28:17
+05'30'

(Deepak Kumar-I)
MM (West)-02/THC/Delhi
10.08.2020

The abovesaid notice is read over and explained to the accused in Hindi and who is questioned as under:

Q. Have you understood the notice?
A. Yes.

Q. Do you plead guilty or have any defence to make.
A. I do not plead guilty and claim trial.

RO & AC

DEEPAK KUMAR

Digitally signed by DEEPAK
KUMAR
Date: 2020.08.10 14:28:17
+05'30'

(Deepak Kumar-I)
MM (West)-02/THC/Delhi
10.08.2020

**FIR No. 95/17
Case No. 7855/17
PS RG**

Hearing through VC

10.08.2020

Present : Ld. APP for the state.

None for accused.

Reader, Ahlmad, Naib Court and both the stenographer.

All the above joined through Video Conferencing.

It is informed by Reader that the concerned counsel Sh.Rajeev was informed, however, he has expressed his inability to appear on behalf of the accused on the ground that he is not in contact with the accused.

Considering the interest of justice, matter stands adjourned for purpose fixed.

Be put up for purpose fixed on 13.01.2021.

DEEPAK KUMAR Digitally signed by DEEPAK KUMAR
DN: cn=DEEPAK KUMAR, o=PS RG
(Deepak Kumar-I)
MM (West)/THC/Delhi
10.08.2020

FIR No.334/20
PS : Rajouri Garden
u/s 188 IPC

NOTICE U/S 251 Cr.P.C

I, Deepak Kumar-I, Metropolitan Magistrate, Delhi, do hereby serve you Aakash S/o Sh. Radhey Shyam with the following notice:

It is alleged against you that on 17.04.2020 at about 02.00 pm in front of TDI Mall, Main Road Rajouri Garden, Delhi within the jurisdiction of P.S. Rajouri Garden, you were found roaming around without wearing mask in lockdown COVID-19 without any emergency reason or without any emergency pass which is in violation of the orders issued by Assistant Commissioner of Police, dated 15.04.2020 with effect from 15.04.2020 to 03.05.2020 in under the powers conferred to him vide notification No. U-11036/3/1978(i) UTL dated 01.07.1978 thereby you thus committed an offence punishable U/s 188 IPC and within my cognizance.

DEEPAK KUMAR-I Digitally signed by DEEPAK KUMAR-I
Date: 2020.08.10 14:41:24 +05'30'

(Deepak Kumar-I)
MM (West)-02/THC/Delhi
10.08.2020

The abovesaid notice is read over and explained to the accused in Hindi and who is questioned as under:

Q. Have you understood the notice?
A. Yes.

Q. Do you plead guilty or have any defence to make.
A. I do not plead guilty and claim trial.

RO & AC

DEEPAK KUMAR-I Digitally signed by DEEPAK KUMAR-I
Date: 2020.08.10 14:41:47 +05'30'

(Deepak Kumar-I)
MM (West)-02/THC/Delhi
10.08.2020

FIR No.425/19
PS : Rajouri Garden
u/s 188 IPC

NOTICE U/S 251 Cr.P.C

I, Deepak Kumar-I, Metropolitan Magistrate, Delhi, do hereby serve you Baljeet Singh S/o Late Sh. Joginder Singh with the following notice:

It is alleged against you that on 04.09.2019 at about 05.25 pm at H.No. C-4-5, C Block, First Floor, Tagore Garden Extension, Delhi within the jurisdiction of P.S. Rajouri Garden, you as an owner of the above said premises not got verified that tenancy of your tenant namely Imran Ansari which is in violation of the orders issued by Assistant Commissioner of Police, dated 24.06.2019 with effect from 25.08.2019 to 23.10.2019 in under the powers conferred to him vide notification No. U-11036/(i) UTL dated 09.09.2010 thereby you thus committed an offence punishable U/s 188 IPC and within my cognizance.

DEEPAK
KUMAR

Digitally signed by
DEEPAK KUMAR
Date: 2020.08.10 14:38:53
+05'30'

(Deepak Kumar-I)
MM (West)-02/THC/Delhi
10.08.2020

The abovesaid notice is read over and explained to the accused in Hindi and who is questioned as under:

Q. Have you understood the notice?
A. Yes.

Q. Do you plead guilty or have any defence to make.
A. I do not plead guilty and claim trial.

RO & AC

DEEPAK KUMAR

Digitally signed by DEEPAK
KUMAR
Date: 2020.08.10 14:39:23 +05'30'

(Deepak Kumar-I)
MM (West)-02/THC/Delhi
10.08.2020

FIR No.543/19
PS : Rajouri Garden
u/s 188 IPC

NOTICE U/S 251 Cr.P.C

I, Deepak Kumar-I, Metropolitan Magistrate, Delhi, do hereby serve you Sunil Kumar S/o Sh. Vishamber Nath with the following notice:

It is alleged against you that on 17.10.2019 at about 07.10 pm at H.No. 416, Fifth Floor, Four Storey, Tagore Garden Extension, Delhi within the jurisdiction of P.S. Rajouri Garden, you as an owner of the above said premises not got verified that tenancy of your tenant namely Vijay Kumar which is in violation of the orders issued by Assistant Commissioner of Police, dated 24.06.2019 with effect from 25.08.2019 to 23.10.2019 in under the powers conferred to him vide notification No. U-11036/(i) UTL dated 09.09.2010 thereby you thus committed an offence punishable U/s 188 IPC and within my cognizance.

DEEPAK KUMAR Digitally signed by DEEPAK KUMAR
Date: 2020.08.10 14:40:52 +05'30'

(Deepak Kumar-I)
MM (West)-02/THC/Delhi
10.08.2020

The abovesaid notice is read over and explained to the accused in Hindi and who is questioned as under:

Q. Have you understood the notice?
A. Yes.

Q. Do you plead guilty or have any defence to make.
A. I do not plead guilty and claim trial.

RO & AC

DEEPAK KUMAR Digitally signed by DEEPAK KUMAR
Date: 2020.08.10 14:40:52 +05'30'

(Deepak Kumar-I)
MM (West)-02/THC/Delhi
10.08.2020

FIR No. 731/13
PS: Rajouri Garden

10.08.2020

CHARGE

I, Deepak Kumar-I, Metropolitan Magistrate, Delhi, do hereby serve you Karambir S/o Sh. Baleshwar with the following charge:

That on 22.11.2013 at unknown time in front of H.No. GC-30, Back Side of Shivaji College, Rajouri Garden, Delhi within the jurisdiction of PS Rajouri Garden you **were apprehended by the police while carrying 8 box of illicit liquor each having 48 quarter bottle of 180 ML of GB Golden Whiskey for sale in Delhi only on Scooter having registration no. DL-4CJ-9461 without having license and thereby you have committed offences punishable u/s. 33/38 Delhi Excise Act** and within my cognizance.

And I hereby direct you to be tried by this Court for the aforesaid offence.

DEEPAK KUMAR Digitally signed by DEEPAK KUMAR
Date: 2020.08.10 12:42:45 +05'30'
(Deepak Kumar-I)
MM(West)-02/THC
Delhi /10.08.2020

The abovesaid charge is read over and explained to the accused who appeared through video conferencing alongwith his council is questioned as under:

- Q. Have you understood the notice?
A. Yes.
Q. Do you plead guilty or claim trial?
A. I do not plead guilty and claim trial.

RO & AC

DEEPAK KUMAR Digitally signed by DEEPAK KUMAR
Date: 2020.08.10 13:04:27
+05'30'
(Deepak Kumar-I)
MM(West)-02/THC
Delhi /10.08.2020

FIR No. 154/2020
PS : Rajouri Garden

NOTICE

I, Deepak Kumar-I, MM-02 (West), Tis Hazari Courts, Delhi do hereby give you namely Amit Kumar Mishra S/o Sh. Radhey Shyam Mishra notice as under: -

That on 29.02.2020 at 06.00 pm in front of West Gate Mall, Rajouri Garden, Delhi within the jurisdiction of PS Rajouri Garden, you put the rehri of Chole Bhature on road (public way) which obstructed the public way at above mentioned address and thereby committed an offence punishable U/s 283 IPC and within my cognizance.

And I hereby direct that you be tried by this Court on the said charges.

DEEPAK KUMAR Digitally signed by DEEPAK KUMAR
DN: cn=DEEPAK KUMAR, o=DEEPAK KUMAR, email=DEEPAK.KUMAR@DEEPAK.COM
(Deepak Kumar-I)
MM(West)-02/THC
Delhi/10.08.2020

The charges have been read over and explained to the accused in simple Hindi who is questioned as under: -

Q : Do you plead guilty or claim trial?
A : I do not plead guilty and claim trial.

RO&AC

DEEPAK KUMAR Digitally signed by DEEPAK KUMAR
DN: cn=DEEPAK KUMAR, o=DEEPAK KUMAR, email=DEEPAK.KUMAR@DEEPAK.COM
(Deepak Kumar-I)
MM(West)-02/THC
Delhi/10.08.2020

FIR No.250/20
PS : Rajouri Garden
u/s 188 IPC

NOTICE U/S 251 Cr.P.C

I, Deepak Kumar-I, Metropolitan Magistrate, Delhi, do hereby serve you Shiva S/o Sh. Braham Pal with the following notice:

It is alleged against you that on 31.03.2020 at about 07.20 pm at Ring Road, Near Footover Bridge Towards Mayapuri, Rajouri Garden, Delhi within the jurisdiction of P.S. Rajouri Garden, you were found roaming around without any justified excuse which is in violation of the orders issued by Assistant Commissioner of Police, dated 24.03.2020 with effect from 22.03.2020 to 31.03.2020 in under the powers conferred to him vide notification No. U-11036/3/1978(i) UTL dated 01.07.1978 thereby you thus committed an offence punishable U/s 188 IPC and within my cognizance.

DEEPAK KUMAR
(Deepak Kumar-I)
MM (West)-02/THC/Delhi
10.08.2020

The abovesaid notice is read over and explained to the accused in Hindi and who is questioned as under:

- Q. Have you understood the notice?
A. Yes.
- Q. Do you plead guilty or have any defence to make.
A. I do not plead guilty and claim trial.

RO & AC

DEEPAK KUMAR Digitally signed by DEEPAK KUMAR
Date: 2020.08.10 14:43:04 +05'30'
(Deepak Kumar-I)
MM (West)-02/THC/Delhi
10.08.2020

FIR No.262/20
PS : Rajouri Garden
u/s 188 IPC

NOTICE U/S 251 Cr.P.C

I, Deepak Kumar-I, Metropolitan Magistrate, Delhi, do hereby serve you Neeraj Kumar S/o Sh. Puran Parkash with the following notice:

It is alleged against you that on 03.04.2020 at about 11.15 am at Subhash Nagar Mod Picket, Najafgarh Road, Delhi within the jurisdiction of P.S. Rajouri Garden, you were found plying your taxi without any emergency pass which is in violation of the orders issued by Assistant Commissioner of Police, dated 31.03.2020 with effect from 01.04.2020 to 14.04.2020 in under the powers conferred to him vide notification No. U-11036/3/1978(i) UTL dated 01.07.1978 thereby you thus committed an offence punishable U/s 188 IPC and within my cognizance.

DEEPAK
KUMAR

Digitally signed by
DEEPAK KUMAR
Date: 2020.08.10 14:36:49
+05'30'

(Deepak Kumar-I)
MM (West)-02/THC/Delhi
10.08.2020

The abovesaid notice is read over and explained to the accused in Hindi and who is questioned as under:

Q. Have you understood the notice?
A. Yes.

Q. Do you plead guilty or have any defence to make.
A. I do not plead guilty and claim trial.

RO & AC

DEEPAK KUMAR

Digitally signed by DEEPAK KUMAR
Date: 2020.08.10 14:37:08 +05'30'

(Deepak Kumar-I)
MM (West)-02/THC/Delhi
10.08.2020

FIR No.211/20
PS : Rajouri Garden
u/s 188 IPC

NOTICE U/S 251 Cr.P.C

I, Deepak Kumar-I, Metropolitan Magistrate, Delhi, do hereby serve you Ashok Kumar S/o Late Sh. Banarasi Dass with the following notice:

It is alleged against you that on 24.03.2020 at about 12.50 pm at Shop no. E-179, Raghubir Nagar, Delhi within the jurisdiction of P.S. Rajouri Garden, you were found to have opened your photocopy shop during lockdown period which is in violation of the orders issued by Assistant Commissioner of Police, dated 24.03.2020 with effect from 22.03.2020 to 31.03.2020 in under the powers conferred to him vide notification No. U-11036/3/1978(i) UTL dated 01.07.1978 thereby you thus committed an offence punishable U/s 188 IPC and within my cognizance.

DEEPAK KUMAR Digitaly signed by DEEPAK KUMAR
Date: 2020.08.10 14:26:17

(Deepak Kumar-I)
MM (West)-02/THC/Delhi
10.08.2020

The abovesaid notice is read over and explained to the accused in Hindi and who is questioned as under:

Q. Have you understood the notice?
A. Yes.

Q. Do you plead guilty or have any defence to make.
A. I do not plead guilty and claim trial.

RO & AC

DEEPAK KUMAR Digitaly signed by DEEPAK KUMAR
Date: 2020.08.10 14:26:17

(Deepak Kumar-I)
MM (West)-02/THC/Delhi
10.08.2020